

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD.

Dated: Allahabad, the 16th day of July, 2001.

Coram: Hon'ble Mr. Rafiq Uddin, J.M.

Hon'ble Maj. Gen. K.K. Srivastava, AM

CONTEMPT APPLICATION NO. 138 OF 2001

In

O. A. No. 1038 of 2000

Harindra Kumar Khare,  
aged about 30 years,  
s/o Sri Ganesh Prasad Khare,  
r/o Langhanpura, Mahoba.  
By Advocate: Sri R.K. Nigam,

..... Applicant

Versus

1. Sri M.P. Bhargava,  
Superintendent of Post Offices,  
Banda Region, Banda.
2. Sri Vrindaban Gupta,  
Sub Post Master,  
Post Office, Mahoba,  
District Mahoba.

..... Respondents

By Advocate:

O R D E R

(ORAL)

(By Hon'ble Mr. Rafiq Uddin, JM)

This Tribunal vide order dated 29-9-2000 disposed of the O.A. No. 1038 of 2000 filed by the applicant. The relevant portion of the aforesaid

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Contd. 2

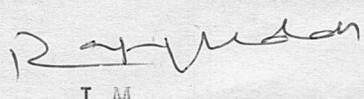
order is reproduced below:-

"In the facts and circumstances narrated above and without expressing any opinion on merits, this application is disposed of finally with a liberty to the applicant to make an application/representation before Senior Superintendent of Post Offices, Banda Region, Banda, raising his grievance stated in the application. If such a representation is filed, it shall be considered and decided by a reasoned order within a month from the date a copy of order is filed before him."

2. Now the petitioner has filed this Contempt Petition alleging that the respondents have not complied with the directions given by the Tribunal. It is contended that the applicant has submitted a fresh representation dated 1.11.2000 along with copy of the order. The petitioner has, however, been asked by the respondents vide their letter dated 7/9.11.2000, a copy of which has been annexed as Annexure No. III to this Contempt Petition, to submit a copy of the OA, so that action may be taken, but the applicant informed the respondents vide his letter dated 14.11.2000 that he does not possess copy of the OA and requested the respondents to obtain a copy of the OA from the Tribunal.

3. It is clear from the perusal of the order passed by the Tribunal that the petitioner was directed to make fresh representation before the Senior Superintendent of Post Offices, Banda Region raising his grievance stated in the O.A. We do not find any justification in the refusal of the petitioner to furnish a copy of the OA to the concerned authorities. No case for contempt is made out at this stage. and ~~is disposed of~~ <sup>is disposed of</sup>

  
A.M.

  
J.M.

Nath/